

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

17

O.A. No. 1520 of 1992

New Delhi, dated the 3rd November, 1997

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri Baljit Singh,  
S/o Shri Tara Singh,  
R/o 59/2, Sector I,  
Pushp Vihar, Saket,  
New Delhi-110017.

... APPLICANT

(None appeared)

VERSUS

1. Lt. Governor of Delhi,  
Raj Niwas,  
Delhi.
2. The Chief Secretary,  
Delhi Admn.,  
Sham Nath Marg,  
Delhi.
3. The Director,  
Dept. of Prevention of Food Adulteration,  
Delhi Admn.,  
A-20, Lawrence Road Indl. Area,  
Delhi-110035.
4. The Secretary,  
Ministry of Home Affairs,  
North Block,  
New Delhi-110001.
5. The Secretary,  
Ministry of Finance,  
Dept. of Expenditure,  
North Block,  
New Delhi-110001.

... RESPONDENTS

(By Advocate: Shri Amresh Mathur proxy  
counsel for Mrs. Jyotsna  
Kaushik)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

We note that on 8.10.97 an adjournment had been prayed on behalf of applicant's counsel Shri A.K. Behera who was stated to be unwell and the case was ordered to be listed on 15.10.97. On 15.10.97 when

(8)

the case came up for hearing proxy counsel for Shri Behera sought an adjournment on the same ground and the case was ordered to be listed to-day.

2. None has appeared on behalf of applicant even on the second call when the case was called out to-day.

3. Under the circumstances, the O.A. stands dismissed for default and non-prosecution.

*Lakshmi Swaminathan*

(Mrs. LAKSHMI SWAMINATHAN)  
Member (J)

*Adige*  
(S.R. ADIGE)  
Vice Chairman (A)

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